
(2009) 04 MAD CK 0495

Madras High Court

Case No: Civil Revision Petition (PD) No. 92 of 2009 and MP. No. 1 of 2009

Shasun Chemicals and
Drugs Ltd.

APPELLANT

Vs

V. Duraiswamy and
another

RESPONDENT

Date of Decision: April 6, 2009

Citation: (2009) 123 FLR 520

Hon'ble Judges: S. Palanivelu, J

Bench: Single Bench

Advocate: P. Valliappan, for the Appellant; Arunkumar for R.I. and C. Prabakaran, for the Respondent

Final Decision: Allowed

Judgement

S. Palanivelu, J.

The Civil Revision petition is filed to strike off the plaint in O.S. No. 9024 of 2008 on the file of the VII Assistant City Civil Court at Chennai.

2. The first respondent was appointed as operator from 1993 in the petitioner's establishment. The petitioner issued order of Deputation on 12.9.2008 to the first respondent and three others which was also published in the newspaper on 27.11.2008 stating that "Due to Exigencies of work, you are deputed to work at M/s. Total Drugs and Intermediates Pvt. Ltd., Gaddapothoram, Kazipallai Village, Medal: District, Andhra Pradesh with effect from 15th September, 2008". This order was challenged by the employees including the first respondent before the learned VII Assistant Judge, City Civil Court, Chennai, in a suit to declare the said order as null and void. Earlier, the first Respondent filed an application for interim stay under Order XXXIX Rule 1 C.P.C. and the petition was dismissed. The petitioner presently has come forward with this petition under Article 227 of Constitution of India.

3. Mr. P. Vaillappan, learned Counsel for the petitioner would submit that the dispute between the petitioner and the first respondent squarely comes within the purview of the provisions of the Industrial Disputes Act and the forum prescribed therein will have, the jurisdiction to try the matter and the Civil Court has no jurisdiction to try the same. Consequently, the learned Counsel for the first respondent would submit that the fact of transfer of an employee to other State on deputation is not covered by the standing order and the Civil Court had got every power to decide the matter.

The learned Counsel for the petitioner would draw attention to the decisions of this Court, in which, identical situations arose wherein the transfer orders were challenged before the Civil Court. The decisions are as follows: *Rajaiah v. Southern Roadways Ltd.* 1991 2 MLJ 72, [The Management of Tamil Nadu Mercantile Bank Ltd. and Another Vs. T. Venkatesan, Madura Coats Ltd. and Millennium Mills Vs. Devadoss Sathraj](#), In all the cases this Court has taken a similar and consistent view that if the employee is aggrieved by an order of transfer the matter will have covered by the Industrial Disputes Act and Civil Court has no jurisdiction. In between [Prasar Bharti and Others Vs. Amarjeet Singh and Others](#), The Apex Court has made a clear distinction between the terms, "transfer and deputation". It is hold that transfer is limited to equivalent post in the same cadre and in the same department, whereas deputation would be a temporary phenomenon, transfer being antithesis must exhibit the opposite indications.

4. As far as the facts of the present case are concerned, whether it is a transfer or deputation, the matter will be covered by the provisions of the Industrial Disputes Act. In the considered opinion of this Court, the first respondent would not seek remedy before Civil Court challenging the order of deputation and he should have gone to the appropriate forum for necessary legal remedies. In such view of this matter, the plaint in O.S. No. 9024 of 2008 has to be necessarily struck off from the file of the VII Assistant City Civil Court, Chennai.

5. In fine, the Civil Revision Petition is allowed. No. costs. Consequently, connected miscellaneous petition is closed.